NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/65/2016

NAME OF THE PETITIONER(S)

: J. Sivakumar & Another

NAME OF THE RESPONDENT(S)

: M/s Navrang Shipping Private Limited & 2 Others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

J. SHAKUMADZ.

M. J. PRABIHAVATHY

Potitioner Counselfor Pethoner

M/S.K.K.MURRALIPHARAN

ORDER

Counsel for petitioner present. Counsel for respondent present. He states that the petitioner has challenged the MoU dated 28.10.2008 and all the reliefs claimed in the main CP are based on the same. He further states that a suit is pending before the Hon'ble Madras High Court filed by the petitioner challenging the MoU dt.28.10.2008. In view of this, the petitioner is directed to decide as to which forum is being chosen for getting the relief sought for, in relation to the said MoU. At request, time is enlarged. Put up on <u>05.01.2017 at 10.30 A.M.</u>

(Ch. Md. Sharief Tarig) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)